



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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## PART I

### Notifications and Orders issued by the Government

#### Labour and Skills Department Labour and Skills (A)

##### ORDERS

(1)

G.O. (Rt.) No. 1296/2020/LBR.  
*Thiruvananthapuram, 3rd December 2020.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Mathew Mappila, Proprietor, Hotel Thilak, M. C. Road, Thiruvalla-689 101 and the workman of the above referred establishment Sri Prasannakumar, Kalaril Veedu, Near Deepa Tower, Thiruvalla in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred

for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

##### ANNEXURE

“Whether the termination of employment to Sri Prasannakumar, Worker, Hotel Thilak, M.C. Road, Thiruvalla, by the proprietor, Hotel Thilak, M.C. Road, Thiruvalla is justifiable or not? If not, what reliefs he is entitled to get?”

(2)

G.O. (Rt.) No. 1299/2020/LBR.  
*Thiruvananthapuram, 3rd December 2020.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Robert Antony, Managing Partner, Kunnuthura Enterprises, Panackal Lane, Cherthala-688 530 and the Workman of the above the referred establishment Sri Sureshkumar, Valiya Kallunkal Veedu, Kothala P. O., Pampadi-686 502 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to Sri Suresh Kumar, Worker at Kunnuthara Enterprises, Panackal Lane, Cherthala-688 530 by its management is justifiable ? If not what relief he is entitled to get ?”

(3)

G.O. (Rt.) No. 1300/2020/LBR.

*Thiruvananthapuram, 3rd December 2020.*

Whereas, the Government are of opinion that an industrial dispute exists between The Managing Director, Trivandrum Motors (P) Ltd., Neeranjanam Tower, T. C. 83/19(16-18), Thakaraparambu, Fort P. O., Thiruvananthapuram-23 and the workman of the above referred establishment Sri Vinesh Kumar, R., Krishnalayam, T. C. 51/1341(1), Sathyan Nagar, Pappanamcode Estate P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to Sri Vinesh Kumar, R., Customer Relation driver, Trivandrum Motors (P) Ltd., Thakaraparambu, Fort P. O., Thiruvananthapuram by the management of Trivandrum Motors (P) Ltd., Thakaraparambu, Fort P. O., Thiruvananthapuram is justifiable? If not what reliefs he is entitled to?”

(4)

G.O. (Rt.) No. 1301/2020/LBR.

*Thiruvananthapuram, 3rd December 2020.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri K. J. Dennis, Managing Director, Detilish Rugs, Valavanadu, Kalavur P. O., Alappuzha (Cocodale, M. O. Ward, Post box No. 169, Pin- 688 011) and the workman of the above referred establishment Sri Arun, P. A., Poojaveli, Thuravur P. O., Cherthala, Alappuzha-688 532 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Alappuzha. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

“Whether the discharge from duty of Sri Arun, P. A., Mechanic & Machine Operator Staff of Detilish Rugs, Valavanad by the management of Detilish Rugs, Valavanad is justifiable ? If not what relief he is entitled to get ?”

(5)

G.O. (Rt.) No. 1322/2020/LBR.

*Thiruvananthapuram, 10th December 2020.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Satheesh Naik, Managing director, Canvas Trading Pvt. Ltd., Najiya Building, Puthiyapalam, Mooriyad Road, Chalappuram P. O., Kozhikode-673 002 (2) Sri Muraleedhar Kammath, Director, Canvas Trading Pvt. Ltd., Najiya Building, Puthiyapalam, Mooriyad Road, Chalappuram P. O., Kozhikode-673 002 and the workman of the above referred establishment Sri Saleesh, N., Nelloli House, Ummalathur, Medical College P. O., Kozhikode-8 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Saleesh, N., Salesman, by the management of Canvass Trading Pvt. Ltd., Najiya Bulding, Chalappuram, Kozhikode is justifiable ? If not, what relief he is entitled to ?”

(6)

G.O. (Rt.) No. 1323/2020/LBR.

Thiruvananthapuram, 10th December 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Sri T. K. Chandran, propritor, Darsana Textiles, Near New stand, Edodi road, Vatakara and the worker of the above referred establishment represented by The Secretary, Kozhikode Jilla Commercial Employees Union, C.I.T.U., Vatakara Area Committee, Dwaraka Building, Old Bus stand, Vatakara (1) Sheeba W/o Aneesh, Kunnothu Meethal, Mottantharammel, Thodannur P. O.(2) Usha W/o Balan, Alakkari Thazhe Kuniyil, Edacheri P. O. in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Sheeba and Smt. Usha, Saleswomen, by the proprietor of Darsana textiles, Near New stand, Edodi Road,Vatakara is justifiable or not ? If not, what are the reliefs they are entitled to ?”

(7)

G.O. (Rt.) No. 1324/2020/LBR.

Thiruvananthapuram, 10th December 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Sri N. Premkumar, Propritor, Surya Textiles, Court road, Vadakara, Kozhikode and the workman of the above referred establishment Sri T. Venugopal, Thorayintavida, P. O. Mayyannur in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri T. Venugopalan, Salesman, Soorya Textiles by the Management of Soorya textiles, Court Road,Vatakara, Kozhikode is justifiable or not ? If not, what are the reliefs he is entitled to ?”

By order of the Governor,

SHIBU, R.,

Under Secretary.

**നിയമ വകുപ്പ്**

**നിയമ (എച്ച്)**

വിജ്ഞാപനം

(1)

നമ്പർ 27236/എച്ച്3/2019/നിയമം.

തിരുവനന്തപുരം, 2020 ഡിസംബർ 10.

കേരള സർക്കാർ, 1952-ലെ നോട്ടറീസ് ആക്ടിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്ട്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ ചട്ടം 8 ബി-യും കൂട്ടി വായിച്ചു പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, ശ്രീ. കുര്യൻ ചെമ്പോള, എം., അഡ്വക്കേറ്റ്, S/O മത്തായി, ചെമ്പോള, ഏറ്റുമാനൂർ, കോട്ടയം-686 631 എന്നയാളെ കോട്ടയം റവന്യൂ ജില്ല ഉൾപ്പെടുന്ന പ്രദേശം അധികാരപരിധിയായി നിശ്ചയിച്ച് 25-5-2020-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷ കാലയളവിലേക്ക് നോട്ടറിയാക്കി (രജിസ്റ്റർ നമ്പർ 34/97/KTM) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.